

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-1081(PB)/2020

IN THE MATTER OF:

Rajeev Kumra & Ors.

.... Petitioner

v.

M/s. CHD Developers Ltd.

.... Respondent

Order U/s. 7 of (IBC) CIRP

Order delivered on 24.01.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner :

For the RP : Sr. Adv. Neeraj Malhotra, Mr. Rajesh Kumar

For Roots Developer :

Sr. Adv. Sajjan Poovayya, Adv. Anindita R. Chowdhury, Adv. Vatsala Rai, Adv. Sushnit Garg, Adv. Abhishek

ORDER

IA-204/2024

By filing this application, the Applicant seeks permission to place on record some additional documents.

In view of the submissions made by the Ld. Counsel for the Applicant, IA-204/2024 stands allowed and disposed of.

New IA-285/2024

Issue notice of this application to all the Respondent(s) by all modes, returnable by **20.02.2024**.

List the matter on **20.02.2024**.

IA-5624/2023 & IA-5878/2023

In view of the multiple issues involved in this application, the RP states that Form-G has not been issued so far and he will await further instructions in the matter.

At request and by consent, list the matter on **20.02.2024**.

In the meanwhile, both the parties are directed to complete the pleadings.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

24.01.2024
Lalit